

**संघ राज्य क्षेत्रों में सुचिद किये गये  
बलात्कार के मामले**

1540. श्री भरद यावव : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) पिछले तीन वर्षों के दौरान संघ राज्य क्षेत्र में दर्ज की गई बलात्कार की घटनाओं की वर्षवार संख्या कितनी है ;

(ख) इन घटनाओं में से बलात्कार की ऐसी घटनाओं की संख्या कितनी है जिनसे पुलिस अधिकारी और पुलिस कार्मिक अन्त-ग्रस्त पाए गए थे; और

(ग) बलात्कार के ऐसे मामलों में जिनमें स्वयं पुलिस अन्तग्रस्त बतायी जाती है, जिन अधिकारी का स्तर क्या होता है ?

कार्मिक, लोक शिकायत तथा पेंशन मंत्रालय में राज्य मंत्री तथा गृह मंत्रालय में राज्य मंत्री (श्री पी. चिदम्बरम्) : (क) अपेक्षित

आंकड़े सलगन विवरण में दिए गए हैं (नीचे बौध्द) ।

(ख) दिल्ली में पुलिस के कर्मचारी/अधिकारी निम्नलिखित मामलों में ग्रस्त पाए गए :—

वर्ष	मामलों की संख्या
1985	2
1986	3
1987	2

अन्य संघ शासित क्षेत्रों के संबंध में सूचना उपलब्ध नहीं है ।

(ग) दिल्ली में वरिष्ठ अधिकारियों की निकट देखरेख में उप-निरीक्षक और उससे उच्च पद के पुलिस अधिकारियों द्वारा जांच-पड़ताल की जाती है ।

**विवरण**

वर्ष 1985, 1986 और 1987 के दौरान संघ शासित क्षेत्रों में बलात्कार के दर्ज किये गये मामले

क्र० सं०	संघ शासित क्षेत्र का नाम	1985	1986	1987
1	झण्डमान एंड निकोबार द्वीपसमूह	3	2	6
2	चंडीगढ़	4	4	4
3	दादरा और नागर हवेली	1	शून्य	2
4	दिल्ली	89	92	103
5	गोवा, दमन और दीव	10	8	11*
6	लक्षद्वीप	शून्य	शून्य	शून्य
7	पांडिचेरी	8	5	7

\*दमन और दीव के लिए अलग से आंकड़े उपलब्ध नहीं हैं ।

**Meeting of Home Secretaries of India and  
Pakistan**

1541. SHRI YASHWANT SINHA:  
Will the Minister of HOME AFFAIRS  
be pleased to state;

(a) whether Government's attention has been drawn to the reported suggestion made by the Pak President, Gen. H-nl-; Haq for convening a meeting of the Home Secretaries of India and Pakistan

about Pakistan's involvement in the internal affairs of India by supplying arms to the terrorists in Punjab; and

(b) if so, what is Government's reaction thereto ?

THE MINISTER OF STATE IN THE  
MINISTRY OF PERSONNEL, PUBLIC  
GRIEVANCES AND PENSIONS AND THE  
MINISTER OF STATE IN THE MINISTRY  
OF HOME AFFAIRS

(SHRI P. CHIDAMBARAM): (a) Yes, Sir.

(b) The meeting is schedule,} to take place on 14th and 15th May, 1988.

#### Criteria for Excise Duty

1542. SHRI SURESH KALMADI; Will the Minister of FINANCE be pleased to state:

(a) whether there is any rational basis for deciding the rate of excise duty on various items of manufacture; and

(b) what are the criteria for determining excise duty on various items?

THE *MINISTER OF STATE* IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI AJIT PANJA): (a) 'and (b) The rates of excise duty On manufactured goods are decided on the basis of a variety of considerations, which include the objectives of economic growth, equity. Simplicity in administraton, and revenue raising:

#### Steep fall in the deposits of Bank of Baroda

1543. SHRI BIR BHADRA PRATAP SINGH:

SHRI BHAGATRAM MANHAR:

Will the Minister of FINANCE be pleased to state;

(a) whether it is a fact that there has been a steep fall in the deposits of Bank of Baroda, particularly in Gujart during the last three years and the Bank is on the verge of closure;

(b) if so, what were the deposit in Gujarat dnring the last three years, year-wise and whether the Chairman of the Bank Was advanced loans amounting to crores of rupees to his relations and friends during this period and that the loans are beyond recovery; and

(c) if so, whether Government WHI order a high level inquiry into the matter 'and Post a capable Chairman from the region to bring back the Bank out of the crisis?

THE MINISTER OF STATE IN IHE DEPARTMENT OF ECONOMIC AF- FAIRS- IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) The deposits of Bank of Baroda are on the increase during the last three years. As 'at the end of 1985, 1986 and 1987 the aggregate deposits of Bank of Baroda were Rs. 4316 crores, Rs. 5314 crores and Rs. 5931 crores respectively and in Gujafat the correspond- ing, deposits Of the *Bank* were Rs. 1304 crores, Rs. 1550 crores and Rs- 1769 crores respectively,

(b) The deposits of all Scheduled Commercial Banks in Gujarat as at the end of 1985, 1986 and 1987 wer<sub>e</sub> Rs. 5326 crores, Rs.6201 crores and Rs. 7311 crores respectively.

Reserve Bank of India has reported th'at they have not received any complaint that the Chairman of the Bank of Baroda has advanced loans 'amounting to crores of rupees to his relations and friends <sup>anc'</sup> those loans are beyond recovery.

(c) Does not arise.

#### Freedom Fighters

1544. SHRI MURLIDHAR CHAN- DRAKANT BHANDARE: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the ratings who participated in the Naval uprising in 1946, are not considered as freedom fighters and are not entitled to Tamra Patra or the freedom fighters' pension; and

(b) if so, what steps are being taken to include them and recognise them as freedom fighters?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI): (a) and (b) Persons' who bad participated in RIN Mutiny 1946 and were subsequently dismissed and discharged as a result are eligible for grant of Samman Pension. They are also eligible for Tamrapatras and the State Governments have been asked te award the same to them.